

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

1. C.A.(CAA)/56(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Trust Capital Services (India) Private
Limited

Section 230-232, 234 of Companies Act, 2013

ORDER

1. Adv. Anindya Basarkod a/w Adv. Ishrita Bagchi i/b Khaitan & Co. for the Applicant present through virtual mode.
2. Ld. Counsel for the Applicant seeks three weeks' time for getting consent from Secured/ Unsecured Creditors and Preference Shareholders of the Company.
3. At the request of Counsel, the matter is adjourned to **13.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)